

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/168(KB)2023

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14TH MAY 2024

IN THE MATTER OF	HAWK CAPITAL PRIVATE LIMITED VS SAMRIDHI INFORMATICS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Avishek Guha, Adv.] For the Financial Creditor
Ms. Arunika Dutta, Adv.]
Mr. Kaustov De Sarkar, Adv.]

Ms. Manju Bhuteria, Adv.] For the Corporate Debtor
Mr. Rahul Auddy, Adv.]
Mr. Aditya Gooptu, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Counsel appearing on behalf of the corporate debtor present.
2. Ld. Counsel for the parties submits that there is a settlement between the parties. In view of such, the CP stands **dismissed** as **withdrawn** with liberty to come up afresh, in the event, settlement fails. File be consigned to record.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**